

TO BE PUBLISHED IN PART II, SECTION 3, SUB-SECTION (ii)  
OF THE GAZETTE OF INDIA - EXTRAORDINARY.

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE & INSURANCE)

NOTIFICATION  
INCOME-TAX

New Delhi, the 30th March, 1974.

S.O. In pursuance of clause (b) of rule 6 of Part A of the Fourth Schedule to the Income-tax Act, 1961 (43 of 1961) and in supersession of the notification of the Government of India No. 10, dated the 15th March, 1930, issued under sub-section (2) of section 58F of the Indian Income-tax Act, 1922 (11 of 1922), the Central Government hereby fixes with effect from the 1st day of April, 1974 six and a half per cent. as the rate referred to in the said clause (b).

[No. 585/142(6)/74-TPL]

Sd/-  
(K.E. Johnson)  
Joint Secretary to the Govt. of India